

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KNM Pharma Private Limited

RELEVANT PARTICULARS	
1. Name of corporate debtor	KNM Pharma Private Limited
2. Date of incorporation of corporate debtor	30 th April, 2010
3. Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2010PTC060512
5. Address of the registered office and principal office (if any) of corporate debtor	23,3-Ambar Co. Op. Soc., Opp. Kameshwar School, Jodhpur Char Rasta, Satellite Road, Ahmedabad, Gujarat, 380016, India.
6. Insolvency commencement date in respect of corporate debtor	28 th January, 2020 (Order received on 3 rd February, 2020)
7. Estimated date of closure of insolvency resolution process	26 th July, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ms. Anjali Choksi Reg. No: IBBI/IPA-001/IP-00820/2017-18/11382
9. Address and e-mail of the interim resolution professional, as registered with the Board	A, 4 th Floor, Galaxy Line, Behind Samartheshwar Mahadev Temple, Law Garden, Ahmedabad-380006. E-mail: anjali.choksi@anaca.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	DJNV & Co, 2 nd Floor, H.N. House, Opposite MuktaJivan Colour Lab, Above Income-Tax Under Bridge, Stadium Circle, Navrangpura, Ahmedabad-380009. E-mail: cirp.knmpharma@gmail.com
11. Last date for submission of claims	16 th February, 2020
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KNM Pharma Private Limited on 28th January, 2020 (Order received on 3rd February, 2020).

The creditors of KNM Pharma Private Limited, are hereby called upon to submit their claims with proof on or before **16th February, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties



Anjali Nirav Choksi

Anjali Nirav Choksi

Interim Resolution Professional

Reg. No. 18BI/PA-001/IP-00820/2017-18/11382

Date: 4th February, 2020
Place: Ahmedabad, Gujarat.